

Shri Abid Ali: Of course we will be publishing Government's decision very soon but it will have no legal force. Neither our decision nor the report of the Commission has any legal value. We are proposing to come before Parliament with the necessary piece of legislation to give it legal status.

Shri Sadhan Gupta: May I know whether before taking a final decision, Government would consult the workers?

Shri Abid Ali: No, Sir. We are not consulting the interests again because the Commission has already taken into confidence the representatives of all the interests and there should be an end to these talks.

Shri Sadhan Gupta: In view of the fact that Government had given an assurance at the time of the discussion on the modification of the Bank Award in this House that they would accept the findings of the Commission, may I know whether there is any scope for consideration of the recommendations or whether the question is only one of implementing the recommendations?

Shri Abid Ali: The report is more than 500 pages and I have already said that we are examining it. The hon. Member may await Government's decision on that report.

Dr. Lanka Sundaram: The question put was whether Government are going to protect the workers from any cuts because Government cannot have any legal sanction behind their decisions. The Minister has not answered it. May I have an undertaking from the Government that because the report cannot be implemented by them legally without legislation in this House, they will give an assurance to this House that no cuts will be made before this question of Bank Award is disposed of?

Shri Abid Ali: The Bill which we will be bringing up will have provision for retrospective implementation effect. Therefore, the workers' interests will be protected.

Shri K. P. Tripathi: May I know when the decision is likely to be announced and when the legislation is likely to be introduced?

Shri Abid Ali: It will be during the current session of Parliament, and our decision will be announced either by the end of the month or early in September.

WRITTEN ANSWERS TO QUESTION

Ex-INA Personnel

*571. **Shri Bhagwat Jha Azad:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a convention of ex-I.N.A. Personnel was held at New Delhi in May, 1955;

(b) if so, whether the resolutions passed by the convention have been received by Government; and

(c) whether Government have considered the demands made in the resolutions?

The Minister of Defence (Dr. Katju): (a) to (c). The resolutions passed by the convention of ex-I.N.A. personnel in May 1955 were received by Government. The demands made therein were considered and it was held that the concessions already granted were adequate and no further liberalisation was possible.

Andamans

*572. **Shri Raghaviah:** Will the Minister of Home Affairs be pleased to state:

(a) the progress made towards the colonisation of the Andamans by people from the mainland;

(b) the number of families from each State of India which have settled there under the Five Year Plan; and

(c) what publicity Government have given to the schemes of colonisation in the various States from where the settlers are to be recruited?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). A statement containing the necessary information is laid on the Table of the House. [See Appendix IV, annexure No. 21].

(c) The States concerned themselves publicise the schemes for colonisation in the Andamans. Officers from the Andamans also visit the States from time to time to explain the schemes to intending settlers.

Scholarships

*577. **Pandit D. N. Tiwary:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Scholarships granted to the students of the Backward Classes are required to be refunded if it is later proved that the income of the parents/guardians is higher than the limit prescribed in the regulations on the subject; and